

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

7.

IA-2325(MB)2024 IN
C.P. (IB)/1142(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 15.05.2024

NAME OF THE PARTIES:

Aditya Birla Finance Limited
Vs.

Narang Developers Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT,
2016.

ORDER

IA-2325(MB)2024

1. Mr. Ahmed Chunawala, Ld. Counsel for the Applicant present. Adv. Ashrita Chindarkar i/b Kataniya & Associates, Ld. Counsel present.
2. Ld. Counsel for the Applicant submits that the Section 7 petition has already been admitted into CIRP. In view of the above submission, IA-2325(MB)2024 is rendered infructuous and **dismissed**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)